

Form 7

Tax compliance for undisclosed foreign asset

[See rule 9(2)]

Acknowledgement of declaration of undisclosed foreign asset under Chapter VI of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015

Office of the Principal Commissioner/Commissioner of Income-tax,

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This is to acknowledge that a declaration under section 59 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015 has been accepted in respect of the following:

- 1) Name and address of the declarant:
- 2) Son/Daughter/Wife of
- 3) PAN
- 4) Receipt No. and date of filing the Declaration:
- 5) Details of Declaration [As per Annexure to Form 6 (to be countersigned by the Principal Commissioner or Commissioner)]
 Total fair market value of all the assets declared and accepted Rs.
- 6) Tax payable on the assets declared & accepted Rs.
- 7) Penalty payable on the assets declared & accepted Rs.
- 8) Total Amount payable (6) + (7) Rs.
- 9) Details of tax paid

Sl	BSR Code of Bank	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)
(1)	(2)	(3)	(4)	(5)
i				
ii				

Date:

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 (Principal Commissioner/Commissioner of Income-tax)

NOTE:

No acknowledgement will be issued unless the total amount of tax and penalty payable has been paid.

[Notification No. 58/2015 /F. No. 133/33/2015-TPL]



(Gaurav Kanaujia)
Director to the Government of India